

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH “G” DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER
&
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

I.T.A. No.6163/DEL/2019
Assessment Year 2015-16

Smt. Santosh Kumar Gupta, Opp. Surya Hotel, HUDA Complex, Rohtak.	Vs	Income Tax Officer, Ward-4, Rohtak.
TAN/PAN: AAQPG5746F		
(Appellant)		(Respondent)

Appellant by:	None (written application)		
Respondent by:	Shri H.K. Cahudhary, CIT (DR)		
Date of hearing:	30	05	2022
Date of pronouncement:	07	06	2022

ORDER

PER PRADIP KUMAR KEDIA, A.M.:

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Appeals), Rohtak dated 29.05.2019 passed under Section 271B of the Income Tax Act, 1961 (the Act).

2. The captioned assessee has sought to withdraw the appeal listed above on the ground that assessee has opted to avail benefits of ‘Vivad se Vishwas Scheme, 2020’ (VSV). As per letter dated 24th May, 2022 filed by assessee, it is submitted that assessee does not seek to pursue the said appeal owing to exercise of option for availing VSV Scheme and consequently requested that assessee’s application for withdrawal of appeal may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. In the light of written request made on behalf of the captioned party, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any *bona fide* reasons, then the assessee concerned will be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the captioned appeal of the Assessee is dismissed as withdrawn.

Order pronounced in the open Court on 07/06/2022.

Sd/-

**[SAKTIJIT DEY]
JUDICIAL MEMBER**

DATED: /05/2022

Prabhat

Sd/-

**[PRADIP KUMAR KEDIA]
ACCOUNTANT MEMBER**